

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 317

New IA3459/2024, New IA3469/2024, IA-2947/2024, IA-1256/2024, IA-1060/204, IA-6564/2023, IA-791/2024, IA-889/2024, IA-2253/2023, IA-2766/2024, IA-5182/2022, IA-2517/2023,

In
IB-440(ND)/2021

IN THE MATTER OF:

Mr. Anil Kaushal & Ors	Petitioner/Applicant
V/s		
M/s. Logix Developers Pvt. Ltd.	Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 12.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Respondent : Mr. Sujit Gupta, Mr. Shyam Arora, Ms. Khushboo Kumari, Mr. Apoorv Khator, Mr. Govind Keshav Advs.

For the Applicant : Ms. Dharitry Phookan, Ms. Lanutula Karanur Advs.

For the RP : Mr Vishal Hirawat, Mr. Abhishek Debgan Advs.

ORDER

Due to paucity of time, the matter is adjourned to **23.07.2024.**

-sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Malik